

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.594/99

Date of Order: 16-8-99

Between:

1. P.Samuel	7. B.V.Saradhi
2. K.Ravi Kumar	8. V.Lakshmi
3. N.Krishna Veni	9. T.Ravanamma
4. L.Chintamma	10. N.Jayamma
5. S.Racherlamma	11. Shaik Khatija Bi
6. Ramabahadur	

...Applicants

Vs

1. Union of India, rep. by
Secretary, Ministry of Communications &
Director General, Department of Posts,
New Delhi - 110 001.
2. The Chief Post Master General,
A.P.Circle, Dak Sadan,
Hyderabad - 500 001.
3. Post Master General, Vijayawada Region,
Vijayawada - 520 002.
4. Senior Superintendent,
RMS 'Y' Division, Vijayawada - 520 001.

...Respondents

Counsel for the Applicants ; Mr.B.S.A.Satyanarayana, Advocate

Counsel for the Respondents : Mr.J.R.Gopal Rao, Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

O r d e r

Heard.

The respondents in this OA are sought to be directed to accept that the applicants are entitled to receive their wages with reference to the minimum of the revised pay scale i.e. Rs.5,550/- as applicable to regular Group 'D' employees w.e.f. 1.1.1996 onwards on pro-rata basis in terms of the D.G.Posts (R-1) letter No.45/95/87-SPB-I, dt.10-2-1988 in pursuance to the decision of the Supreme Court in Daily Rated

..contd..2

.2.

Casual Labour under the P&T Department Vs. U.O.I. & Others
(1989) 5 ATC 228.

2. The same question arose in OA.1685/98 & Batch before this Tribunal, which was decided on 29-4-99 by quashing the Office Memorandum No.1-3-97-PAP, dt.3.11.98 determining the date of applicability to be 3.11.1998 as well as another office letter No. EST/1-60/PCC/97-98/Corr, dt.26.11.1998 directing recoveries to be made from the wages of the present applicants. It was also directed to give the applicants the minimum of the pay scale corresponding to regular Group 'D' employees in the revised pay scale on pro-rata basis w.e.f. 1.1.1996.

3. Since the questions of law ^{and 10} in facts arising in this OA are the same as in the above group of OAs, the present OA is also disposed of in the same terms as mentioned in para 25 (a) and (b) of OA.1685/98 & Batch.

4. The OA is disposed of accordingly. No costs.

D.H.Nasir
(JUSTICE D.H.NASIR)
Vice-Chairman

Dated: 16th August, 1999
'SA' (order dictated in the open court) *Am J*

1ST AND II ND COURT

COPY TO:-

1. HDHNO
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN:

MEMBER (ADMN)

THE HON'BLE MR.B.S. JAI PARAMESHWAR

MEMBER (JUDL)

ORDER DATE: 16/8/99

MA/RAY/CP NO

IN

OA.NO. 594/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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